

FIR No. 228/19
PS Mundka
New No. 714/2020

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused Karamveer in person.

Accused Vishal has already been acquitted.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Accused seeks adjournment for want of his counsel.

Heard. Allowed.

Put up for arguments on the point of charge on 18.09.2020.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 314/19
PS Mundka
New No. 8654/19

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused Vipin.

Rest accused not produced from JC.

Court is convened through VC (CISCO Webex) from residence office.

Jail Superintendent concerned is directed to produce the accused through VC on 25.09.2020.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 353/19
PS **MUNDKA**
New No. 1824/2020

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused produced from JC (CJ-3) through VC.

Sh. Sanny Garg, LAC for accused through VC.

Court is convened through VC (CISCO Webex) from residence office.

Copy of chargesheet and documents be supplied to accused through jail superintendent concerned.

Put up for further proceedings on 09.10.2020. Accused be produced through VC on the said date.

Rehnumai on 25.09.2020.

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2020.09.11
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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 372/14
PS Hari Nagar
New No. 66372/16

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused not produced from JC (On bail in this case).

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 17.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 390/17
PS Hari Nagar
New No. 7070/17

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused persons not produced from JC.

Court is convened through VC (CISCO Webex) from residence office.

Jail superintendent concerned is directed to produce all the accused persons through VC on 25.09.2021.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 403/13
PS Hari Nagar
New No. 62564/16

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 17.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 482/18
PS Hari Nagar
New No. 7882/19

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused not produced from JC (On bail in this case).

Court is convened through VC (CISCO Webex) from residence office.

Jail Superintendent concerned is directed to produce the accused through VC on 25.09.2020.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 760/14
PS Hari Nagar
New No. 4717/19

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Complainant is running in JC.

Court is convened through VC (CISCO Webex) from residence office.

Jail Superintendent concerned is directed to produce the complainant through VC on 12.10.2020.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

C.C. No. 781/19
PS Hari Nagar

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up the matter for the same on 17.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 1151/14
PS Hari Nagar
New No. 3171/17

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

Process not issued due to lock down.

Previous order be complied with afresh for 17.01.2021.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

C.C. No. 4564/18
PS MUNDKA

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex) from residence office.

Put up for arguments on the application u/s 156(3) Cr.P.C. on 22.10.2020. IO to join the proceedings on the said date.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 57/18
PS MUNDKA
New No. 4040/18

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 17.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

C.C. No. 9454/19
PS MUNDKA

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None for complainant.

Court is convened through VC (CISCO Webex) from residence office.

ATR not received.

Let the same be called in terms of previous order.

Court notice be issued to the complainant as well as the IO be also issued 17.01.2021.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

C.C. No. 13632/18
PS Hari Nagar

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Issue court notice to the complainant for appearance on

23.10.2020.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 28865/19
PS MUNDKA
New No. 7302/19

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

Issue court notice to the accused as well as the owner of stolen property for 17.01.2021.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 204/19
PS Hari Nagar
New No. 2586/19

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

Process not issued due to lock-down.

Previous order be complied with afresh for 17.01.2021.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 171/19
PS Hari Nagar
New No. 171/19

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for complainant.

Court is convened through VC (CISCO Webex) from residence office.

Process not issued due to lock-down.

Previous order be complied with afresh for 17.01.2021..

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 128/19
PS MUNDKA
New No. 7195/19

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

Process could not issued due to lock-down.

Let previous order be complied with afresh for 17.01.2021.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 51/16
PS Hari Nagar
New No. 1436/18

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 17.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 51/16
PS Hari Nagar
New No. 1436/18

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 17.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 28/13
PS MUNDKA
New No. 3294/19

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

Process not issued due to lock-down.

Previous order be complied with afresh for 21.10.2020.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 23/14
PS Hari Nagar
New No. 67630/16

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Accused Manoj not produced from JC (on bail in this case).

None for accused Mohit Thala.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 17.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

Jail Superintendent concerned is directed to produce the accused on the said date. Issue court notice to accused Mohit Thala for appearance for the said date.

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2020.09.11
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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 14/18
PS **MUNDKA**
New No. 4047/18

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up for the same on 17.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

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(Babita Puniya)
MM-06/W/Delhi
11.09.2020

FIR No. 488/17
PS Hari Nagar
New No. 653/19

11.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

None for applicant.

Court is convened through VC (CISCO Webex) from residence office.

Let IO to join the proceedings through VC on 14.09.2020.

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(Babita Puniya)
MM-06/W/Delhi
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